**REVISED** 

ITEM NO.27 COURT NO.14 SECTION X

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).772/2023

ARSHNOOR KAUR & ANR.

**Petitioners** 

**VERSUS** 

UNION OF INDIA & ORS.

Respondents

[TO BE TAKEN UP AT 2.00 P.M.] [FURTHER HEARING] (With I.A. No.216468/2023-APPLICATION FOR VACATION OF INTERIM ORDER, I.A. No.145081/2023-APPROPRIATE ORDERS/DIRECTIONS, I.A. No. 249348/2024-CLARIFICATION/DIRECTION, No.228973/2023-EARLY I.A. I.A. No.70635/2024-EARLY HEARING APPLICATION **HEARING APPLICATION,** No.41153/2024-MODIFICATION 0F COURT ORDER, No. 227379/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and I.A. No.145080/2023-STAY APPLICATION)

Date: 08-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s): Mr. Gopal Sankarnarayanan, Sr. Adv.

Mr. Mandeep Kalra, AOR

Ms. Anushna Satapathy, Adv.

Ms. Radhika Jalan, Adv.

Ms. Widaphi Lyngdoh, Adv.

Mr. Yashas J, Adv.

Ms. Shweta Singh, Adv.

Mr. Vaibhav Yadav, Adv.

Mr. Paras Mohan Sharma, Adv.

Ms. Shefali Tripathi, Adv.

Ms. Radhika Narula, Adv.

Mr. Rishabh Lekhi, Adv.

Mr. Vishal Sinha, Adv.

Ms. Ishita Chowdhury, Adv.

For Respondent(s): Ms. Aishwarya Bhati, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Ms. Shagun Thakur, Adv.

Mr. Kartikay Agarwal, Adv.

Mr. Chitvan Singhal, Adv.

- Mr. Raman Yadav, Adv.
- Ms. Sonali Jain, Adv.
- Mr. Abhishek Kumar Pandey, Adv.
- Mr. Purnendu Bajpai, Adv.
- Mr. Mukesh Kumar Singh, Adv.
- Mr. Rana Mukherjee, Sr. Adv.
- Dr. Dinesh Rattan Bhardwaj, AOR
- Mr. Irshad Ahmed, Adv.
- Mr. Mahesh Singh, Adv.
- Dr. Ashutosh Garg, Adv.
- Mr. Samarth Mohanty, Adv.
- Mr. Abhisth Kumar, Adv.
- Mr. Pankaj Kumar Sharma, Adv.
- Ms. Vernika Tomar, AOR

## UPON hearing the counsel the Court made the following O R D E R

- 1. Arguments concluded.
- 2. Judgment reserved.
- 3. *Prima facie*, we are satisfied with the case set up by the petitioner no.1 Arshnoor Kaur.
- 4. Accordingly, we direct the respondents to initiate whatever action is required for the purpose of her induction in the next available training course for being commissioned in the Judge Advocate General (JAG) Department of Indian Army.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)